

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/(ND)/2018

IN THE MATTER OF:

AS Technosoft (P) Limited

.....PETITIONER

Vs

IndianrootsShopping Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 14.12.2018

Coram:

Dr. DeeptiMukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Atul Kumar, Advocate

For the Respondent :

For the Intervener :

ORDER

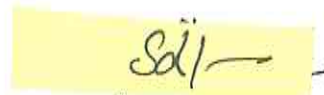
Learned Counsel for the Applicant states that in compliance to the order dated 16.10.2018, an affidavit to that effect has been filed on 29.10.2018.

Issue Notice as to why the Application to initiate CIRP should not be admitted against the Corporate Debtor. Process dasti.

For further consideration, post the matter on 14.1.2019.



(DR. V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit